

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

1. **Shri Bhanu Bhushan, Member**
2. **Shri R.Krishnamoorthy, Member**

**Petition No. 48/2000**

**In the matter of**

Transmission tariff for 400 kV Bongaigaon-Malda transmission line between Eastern and North-eastern Regions.

**And in the matter of**

Power Grid Corporation of India Ltd., Gurgaon	<b>..Petitioner</b>
Vs	
Assam State Electricity Board, Guwahati and others	<b>..Respondents</b>

**Following were present:**

1. Shri V.V.Sharma, PGCIL
2. Shri U.K.Tyagi, PGCIL
3. Shri C.Kannan, PGCIL
4. Shri B.C.Pant, PGCIL
5. Shri A.K.Nagpal, PGCIL
6. Shri H.M.Sharma, ASEB
7. Shri R.Kapoor, ASEB

**ORDER  
(DATE OF HEARING: 15.5.2008)**

The matter is being re-heard consequent to remand order dated 5.2.2008 in Appeal No. 106 of 2007 of the Appellate Tribunal for Electricity, relevant portion of which is extracted herein as under:

“10. The appeal is therefore entitled to be allowed. The appellant is entitled to refixation of tariff on the basis of revised approved capital cost of the Kathalguri transmission system and the revised allocation of cost for the Malda-Bongaigaon section. This, however, does not mean the Commission has to blindly accept the cost of the Malda-Bongaigaon line at Rs. 355 crores. The Commission is entitled to carry out prudence check and to examine accounts of the appellant to verify the claims about reapportioned cost of the Malda Bongaigaon line.

11. In view of the above, we allow the appeal and direct the Commission to redetermine the transmission tariff for Malda Bongaigaon line w.e.f. 1.4.2000 on the basis of revised approved capital cost of the Kathalguri transmission system. The Commission is at liberty to make provisions for facilitating easy recovery of the additional amount payable on account of the revision consequent on implementation of our direction.”

2. Heard the representatives of parties present.

3. The petitioner has since filed calculations of tariff for the period 2000-01 and 2001-04 under its letter dated 13.5.2008. The representative for ASEB submitted that information furnished by the petitioner had not been served on the respondents. The representative of the petitioner clarified that the calculations were earlier placed on record but as a matter of abundant caution, these were filed afresh.

4. The petitioner is directed to serve copy of the calculations filed under its letter dated 13.5.2008 on the respondents latest by 30.6.2008. The respondents may file their replies by 15.7.2008, with a copy to the petitioner.

5. List on 29.7.2008 for further directions.

Sd/-  
**(R.KRISHNAMOORTHY)**  
**MEMBER**  
New Delhi dated the 9<sup>th</sup> June 2008

sd/-  
**(BHANU BHUSHAN)**  
**MEMBER**